

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/1186/2007 – SM[BR]

Date 23/03/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi

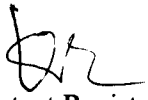
To :
M/S TIRUPATI PRECISION ENGG. & ELECTRONICS,
BLOCK-B, 2ND FLOOR, MODULAR INDUSTRIAL
FLATS, SIDCO INDUSTRIAL COMPLEX, EPIP
KARTHOLI, BARI BRAHMNA,
M/S TIRUPATI PRECISION ENGG. & ELECTRONICS,

Appellant

C.C.E. JAMMU

Vs
Respondent

I am directed to transmit herewith a certified copy of **Final order No. 243 / 2009 –SM[BR]** dated 18.3.2009
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. JAMMU

OB-32, RAIL HEAD COMPLEX, JAMMU - 180012.

2. Adv. / Consult

NONE;-----

3 S.D.R

4 ~~J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New - 3

8 Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 Nidheshak publications, I.P.Estate, new Delhi

11 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagarava Road, T. Nagar, Chennai

13 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kuni, New Delhi - 110070

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-1

15 Office Copy

16 Guard file


Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE
TAX APPELLATE TRIBUNAL,
WEST BLOCK NO. 2, R.K. PURAM,
NEW DELHI**

COURT – III

EXCISE APPEAL NO. 1186 OF 2007-SM

[Arising out of Order-in-Appeal No. 40/CE/Apl/Jal/07 dated 05.02.2007
passed by the Commissioner (Appeals), Customs & Central Excise,
Chandigarh]

For approval and signature:

Hon'ble Mr. P.K. Das, Member (Judicial)

1.	Whether Press Reporters may be allowed to see the order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Departmental authorities?	

M/s. Tirupati Precision Engg. & Electronics

Appellant

Vs.

CCE, Jammu

Respondent

Appearance:

None for the appellant;
Shri M.M. Singh, D.R. for the Revenue;

Coram:

Hon'ble Mr. P.K. Das, Member (Judicial),

Date of hearing/decision: 18th March, 2009

FINAL ORDER NO. 243/09-sm(a) dated 18.3.09

Per P.K. Das:

None appeared on behalf of the appellant despite notice. Hence, it seems that the appellant is not interested to pursue their appeal. Accordingly, appeal is dismissed for non-prosecution.

(Dictated & pronounced in the Open Court.)

(P.K. DAS)
MEMBER (JUDICIAL)

RK